

(33)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 1365/93.

Dt. of Decision : 29.4.1994.

D.S.V. Tirupathi Raju

.. Applicant.

Vs

1. Government of India rep. by
its Secretary,
Department of Atomic Energy,
New Delhi.
2. The Chief Executive,
Department of Atomic Energy,
Heavy Water Board, Bombay.
3. The Administrative Officer,
Heavy Water Project,
Manuguru-507 117
Khammam District.

.. Respondents.

Counsel for the Applicant : Mr. P. Satya Raja Babu

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

: 3 :

Copy to:-

1. Secretary, Department of Automic Energy, Government of India, New Delhi.
2. The Chief Executive, Department of Automic Energy, Heavy Water Board, Bombay,
3. The Administrative Officer, Heavy Water Project, Manuguru-117, Khamman District.
4. One copy to Sri. P.Satya Raja Babu, advocate, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

10/10/2002
10/10/2002

JUDGEMENT

AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN

Heard Shri P. Satya Raja Babu, learned counsel for the applicant and also Shri N.V. Ramana, learned standing counsel for the Respondents.

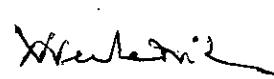
2. This OA was filed praying for a direction to the Respondents to provide appointment to the Applicant in a suitable post in Heavy Water Project, Manugur, Khammam District.

An amount of 0.30 Gts. of wetland in Survey No. 100 situated at Kummarigudem village in Khammam District belonging to the adopted father of the applicant was acquired for the Heavy Water Project at Manugur. As per the scheme, one post for each of the displaced families had to be offered. Accordingly, the name of the applicant was included in the panel dated 13-7-91 for the post of Helper B. It is stated in the reply filed in this OA that the applicant will be provided with that post as and when his turn comes.

4. Hence the only direction that can be given is that the Respondents have to provide the post of Helper B to the applicant as and when his turn comes.

5. The OA is ordered accordingly. No costs.


(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

O.A.1365793

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 29/4/1994

ORDER/JUDGMENT

O.A.R.A./C.../NO.

O.A.NO.

1365793

T.A.NO.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

2/26/94